

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. NO. 115(ND)/2017

IN THE MATTER OF:

Sunil Parmanand Kewalramani**Petitioner**

V/s

Medilux Laboratories Pvt. Ltd.**Respondent**

SECTION OF THE COMPANIES ACT: 241-242 of the Companies Act, 2013

Order delivered on 26.06.2017

Coram:

CHIEF JUSTICE M.M.KUMAR
Hon'ble President

R. Varadharajan
Hon'ble Member (J)

For the Petitioner(s) : Shri Manish Bhatt, Senior Advocate
Shri A. R. Sheth, Advocate & Solicitor

For the Respondent (s) : Shri Saurabh Kalia, Advocate
Shri Palash Agarwal, Advocate
Shri Prateek Tripathi, Pr. Company Secretary

Per: CHIEF JUSTICE (RETD.) M.M.KUMAR, HON'BLE PRESIDENT

TH
Q

ORDER

Petition mentioned.

We have heard learned counsels. However, in the facts and circumstances of the case and to avoid any expression of opinion by us, we asked learned counsel for the respondent No. 1 as to whether it is possible to postpone holding of meeting proposed to be held on 27.06.2017 (tomorrow). Shri Saurabh Kalia, learned counsel for the respondent No. 1 Company after obtaining instructions, has stated that the meeting shall be held on 06.07.2017 and the same shall be without prejudice to the rights of the parties.

Let the matter be listed before the Ahmedabad Bench of NCLT on 05.07.2017.

With the aforesaid observations and the statement made by Shri Saurabh Kalia the matter is sent back to the Ahmedabad Bench of NCLT. All the paper books alongwith copy of this order be immediately sent to Ahmedabad Bench of NCLT.

Sd/-

**(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT**

Sd/-

**(R. VARADHARAJAN)
(MEMBER JUDICIAL)**